

O.A. No. 1126 of 2004

Order dated 09-05-2006.

Heard G. Mishra, learned counsel appearing for the Applicant and Ms. Swapna Mohapatra, Learned Additional Standing Counsel appearing for the Respondents and perused the materials placed on record.

Applicant Shri Bighneswar Dehury, a temporary status holder casual employee of the Archeological Survey of India having been deployed to the Raipur Sub Circle of Chhatisgarh has moved this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985 seeking a direction to the Respondents to allow him to continue in the territorial circle of Bhubaneswar/under Respondent No.3. Learned Counsel appearing for the Applicant has submitted that as the Applicant is a temporary status holder casual employee, he is facing immense financial hardship due to his deployment at Raipur. Learned Additional Standing Counsel has raised the point of jurisdiction of this

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Tribunal to decide the present dispute. Be that as it may, It is not for this Tribunal to look into such grievances of the Applicant. Therefore, having heard the counsel for both sides, this Original Application is disposed of. It is for Applicant to make a representation to his authorities/Respondents ventilating his grievances and the said Authorities/Respondents may look to the grievances of the Applicant.


(B.B.MISHRA)
MEMBER(ADMN.)